NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1119/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.07.2017

NAME OF THE PARTIES:

Sushma Jain

V/s.

Nirmal Lifestyle Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGN	ATION	SIGNATURE
1.	and Counce Advocate No	welly Shyam I My Air Do Sonali Agge arkar & Associ for Applica	ctor alw	\$L
2.	Simil Puro Deepan D MPP & PAR	ixit illy	Adocates of Corporate Debto	
	Mr. Sudhir Mr. Rohit (Mardia alwa Chavan	Representative a Corporate Debla	Riboran

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ORDER CP No.1119/ I&BP/NCLT/MB/MAH/2017

The Petitioner counsel having filed Withdrawal Memo on the ground Settlement arrived at between the parties, this Company Petition is hereby dismissed for Corporate Debtor have already issued post-dated cheques (13 in number) to the Petitioner with the covering letter dated 24th July, 2017.

Withdrawal Memo is enclosed as part of this Order.

Sd/-

V. NALLASENAPATHY Member (Technical) Encl: Withdrawal Memo. Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)